

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 60027 Of 2019

[Arising out of OIA No. PCS-EXCUS-000-COM-090-2017-2018 dated 31.10.2017 passed by the Commissioner of Central Tax and ST (Appeals) Panchkula (Haryana)]

M/s Asha Garg

Kishore House, Assandh Road, panipat
Haryana 132113

: Appellant

Vs

**Commissioner of Central Excise and
Service Tax, Panchkula**

SCO-407-408, sector 8, Panchkula
134119

: Respondent

APPEARANCE:

None for the Appellant

Shri Varun Sharma, Departmental Representatives
for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 61759/2025

Date of Hearing: 11.12.2025

Date of Decision: 11.12.2025

S. S. GARG:

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER(TECHNICAL)**